

**“FORM FC-GPR”**

(To be filed with the Regional Office of the RBI under whose jurisdiction the registered office of the company making the declaration is situated)

We (Name of the Company)-----

Declare that, being eligible to issue shares to non-residents under the permission granted under Notification No.FEMA 20/2000-RB dated 3<sup>rd</sup> May 2000, furnish the following information in connection with shares issued.

1. Name and address (Registered office)  
Of the Indian company issuing shares  
to non-residents
2. Whether existing company or new  
company recently formed
3. Activities of the company

**NIC Code**

**Description**

(In case no NIC code has been allotted to the activity, the company may classify in the nearest broad category. In case it is not at all possible to classify the activity under the NIC Code, only description may be given).

4. Particulars of shares/convertible debentures issued
  - (a) Name and country of the foreign investor
  - (b) Category of investor (Foreign National/NRI/OCB/FII/Foreign Company, Foreign Venture Capital Fund, Foreign Venture Capital Company etc.)
  - (c) Whether the shares are issued under Automatic Route/Government Approval or on rights/bonus basis (Please quote SIA/FIPB approval number where applicable)
  - (d) Details of shares/convertible debentures issued (Please furnish details for equity shares, preference shares and convertible debentures separately)

No. of shares/ convertible debentures Issue Price	Face value of shares At par (RS.)/premium of Rs. - per share, control premium non-competition fee etc	Total face value Ratio in case of bonus shares
Total inflow on account of	}	
issue of shares to non-residents	}	Rs.
(including premium if any)	}	

(d)(i) We are a listed company, price in terms of SEBI guidelines per share is Rs.

OR

(ii) The company is not listed, fair value of the share in terms of guidelines issued by the erstwhile CCI is Rs.

OR

(iii) Shares are issued on rights basis

OR

(iv) Shares have been issued as a result of merger/de-merger/amalgamation

#### 5. Capital structure of the company

(after issue of shares as per item 4)

		Equity	(Rupees) Preference
I	Paid up capital		
II	(a) Non-resident Investment		
	(i) NRI/OCB		
	(ii) Others (specify)		
	(b) Resident investment		
	Total	-----	-----
III	Existing percentage of	} NRIs/OCBs	-----%
	non-resident investment	} Others	-----%
	in the paid up capital	}	
	[ II a as a percentage of I]	<b>Total</b>	----- %

**Declaration**

We hereby declare that :

1. We have carefully followed the procedure for issue of shares as laid down under the Automatic Route as indicated in the Notification No. FEMA 20/2000-RB dated 3<sup>rd</sup> May 2000.
2. Foreign equity(ies)(other than individuals) to whom we have issued shares does/do not have any previous joint venture or technical collaboration or trade mark agreement in India in the same or allied field.
1. We don't require an Industrial Licence under the Industries (Development and Regulation) Act, 1951 or in terms of locational policy notified by the Government under the new Industrial Policy of 1991.
2. We are an SSI unit & the investment limit of 24 % has been observed, **OR** we are not an SSI unit.  
(Delete whichever is not applicable under signature)
5. Our proposal is within the sectoral policy/cap permissible under the automatic route of RBI.

**OR**

II Shares have been issued in terms of SIA/FIPB approval No. ----- dated -----.

**OR**

III Shares have been issued on rights basis and the shares are issued to non-residents at a price that is not lower than that at which shares issued to residents.

**OR**

IV Shares issued are bonus shares.

**OR**

V Shares have been issued under a scheme of merger and amalgamation of two or more Indian companies or reconstruction by way of demerger or otherwise of an Indian company, duly approved by a court in India.

For----- (Name of the company /seal)

Signature

Name : (-----)

\*Designation : -----

Date :

Place :

(\* To be signed by senior official/responsible person in the company)